

ALLAHABAD BENCH ALLAHABAD.

Allahabad this the 22 nd day of April 1996

Hon'ble Dr. R.K. Saxena, Member (Jud. Hon'ble Mr. D.S. Baweja, Member (Admn.

Review Application No. 12 of 1996

In.

Original Application No. 905 of 1993

General Manager, Sestern Railway, Calcutta and Others.

APPLI CANTS.

By A dvocate Sri A. Sthalekar.

Vs,

Musafir Pandey and Others.

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RESPONDENTS.

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Review Application No. 13 of 1996

IN

Original Application No. 899 of 1993

General Manager, Eastern Railway, Calcutta and Others.

Appli cants

By Advocate Sri A. Sthalekar,

Vs.

Gopal Singh and Others.

Respondents.

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Review Application No. 14 of

In

Original Application No. 907 of 1993

General Manager, Eastern Railway, Calcutta and Others.

APPLICANTS.

By Advocate Sri A. Sthalekar.

Vs.

S.N. Tiwari and Others.

RESPONDENTS.

Review Application No. 15 of

In

Original Application No. 906 of

General Manager, Eastern Railway, Calcutta and Others.

APPLICANTS.

By Advocate Sri A. Sthalekar.

Vs.

Ramagya Rai and another

RESPONDENTS.

Review Application No. 16 of 1996

Original Application No. 898 of 1993 General Manager, Esstern Railway, Calcutta and Others.

By Advocate Sri A Sthalekar APPLICANTS

Chandra Bhan Lal and Others .

RESPONDENTS.

QRDEB (BY CIRCULATION)

By Hon'ble Dr. R.K. Saxena, Member (J)

These review applications have been moved on the ground that the judgment of Krishna Prasad Gupta Vs. Controller, Printing and Stationery 1995(6) SCALE 89' nowhere debars the Tribunal from exercising the alternative jurisdiction under section 19 of Administrative Tribunal Act. Such an exercise can be done only when the infirmity of the award given by the Prescribed Authority cannot be cured in appeal under section 17 of Payment of Wages Act. We do not see such a ground. So far as exercising the jurisdiction under section 17 of the said Act itself is concerned, the Tribunalhas no jurisdiction. Thus, there is no ground of review. As such, they stand rejected.

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Member (J)

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